

File No. 4 (37) 2016/States/Enf/ FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Enforcement Division
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 21st July, 2016

To
Commissioner of Food Safety of all States/UTs

Subject: Grant of License/Registration to Food Business Operators under FSS Act, 2006- reg.

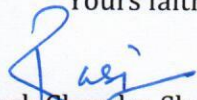
Sir/Madam,

It has been brought to the notice of FSSAI that Licensing Authority/Registering Authority are issuing license/registration to Food Business operators only for a period of one/ two year irrespective of the number of years chosen by the applicant.

2. Regulation 2.1.7 (1) of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011 provides "a registration or license granted under these Regulations shall be valid and subsisting, unless otherwise specified, for a period of 1 to 5 years as chosen by the Food Business Operator, from the date of issue of registration or license subject to remittance of fee applicable for the period and compliance with all conditions of license".

3. You are therefore requested to issue necessary directions to the concerned officers to grant license/registration for the period chosen by the Food Business Operator, subject to remittance of fee applicable for the period.

Yours faithfully,


(Rakesh Chandra Sharma)
Director (Enforcement)